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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

T.P No. 188/KB/2017
C.P.No. 14/2014

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 12th January 2018, 10.30 A.M

Name of the Company	Simpro Vanijya Pvt Ltd.		
Under Section	391 (2),394		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. Mrs. Manju Bhuteria, Advocate, Petitioner }
2. N. GURUMURTHY, FCA FCI }
3. TIANLA O/o RD (ER) }
By Director MCA }
12.1.18

ORDER

Ld. Counsel for the petitioner and Dy. Director from the O/o the Regional Director, Eastern Region, Ministry of Corporate Affairs representing the Central Government is present.

Ld. Counsel for the petitioner sought leave of the Court for filing supplementary affidavit annexing the consent of the creditors. Supplementary affidavit may be taken on record.

It appears from the record that The Reserve Bank of India (RBI) has raised certain objections. Ld. Counsel of the petitioner submitted that after raising the objection by the

RBI she had complied with that and she had given letters to RBI but till date after approaching to the RBI they have not issued No Objection Certificate.

Let notice be issued to The Reserve Bank of India for reply along with the copy of the petition. Petitioner is directed to serve certified copy of the order along with the petition on the RBI again and file affidavit of service within 7 days. Reply of RBI may be filed within 30 days from the date of receipt of the notice. No further time shall be granted. If no reply is given within the stipulated time, it will be presumed that RBI has no objection in this regard.

List it on 06/03/2018.

8d

(Jinan K.R.)
Member (J)

8d

(V.P.Singh)
Member (J)